

XITEM NO.116

COURT NO.9

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 949 OF 2004

COMMNR. OF CENTRAL EXCISE, SURAT-I

Appellant (s)

VERSUS

M/S. FAVOURITE INDUSTRIES
(With appln(s) for stay)

Respondent(s)

WITH Civil Appeal NO. 1388 of 2008
(With appln.(s) for stay and with office report)

Civil Appeal NO. 3588 of 2005
(With office report)

Civil Appeal NO. 3638 of 2006
(With office report)

Date: 23/02/2012 These Appeals were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s) Mr.K.Swami, Adv.
Ms.Arati Singh, Adv.
For Mr.A.K.Sharma, Adv.
for Mr. B. Krishna Prasad,Adv.
For Mrs Anil Katiyar

For Respondent(s) Mr.Tarun Gulati, Adv.
In C.A.No.949/'04 Mr.Sparsh Bhargava, Adv.
Ms. Bina Gupta,Adv.

Ms. Meenakshi Arora, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr.K.Swami, learned counsel for the appellant-
Revenue started his arguments at 2.55 p.m. and was on his
legs, when the Court rose for the day, leaving the matter as
part-heard.

(G.V.Ramana)
Court Master

(Sharda Kapoor)
Court Master